



2026:AHC:13294

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 562 of 2026

Bani Singh And 20 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivendra Kumar Gupta
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shivendra Kumar Gupta, learned counsel for the petitioner and learned Standing Counsel, who appears for State-respondents.

2. Shri Shivendra Kumar Gupta, learned counsel for the writ petitioner seeks withdrawal of the writ petition on behalf of the writ petitioner no. 8 on the ground with a liberty to file writ petition before the Court having territorial jurisdiction over the matter. Thus, the writ petition is dismissed in relation to writ petitioner no. 8 is concerned, to approach the Court having territorial jurisdiction over the matter.

3. The case of the writ petitioners is that they were appointed in Civil Police prior to year 1998. The petitioners claim that they have completed 19 years satisfactory service and they are entitled to the benefit of one additional increment according to the Government Order so issued on 02.12.2000.

4. Prayer in the present petition is for a direction to the respondent authorities to take into consideration the service period spent by the petitioners while undergoing before they were appointed as Constable for calculating 19 years of service granting one additional increment according to the Government Order.

5. Per contra, learned Standing Counsel did not dispute the judgement dated 07.09.2012 passed in **Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)** along with similar petition which is **Writ A No. 6429 of 2018 (Dinesh Kumar Shukla and 14 Others versus State of U.P. And 6 Others)** which was decided on 22.02.2018. The order dated 22.02.2018 has been put under challenge before

the Intra Court Appeal under Chapter VIII Rules 5 of this Court and the same has been decided *vide* judgment and order dated 07.09.2016 wherein the claim of the petitioners were held justified in pursuance to the judgment and order dated 07.09.2012 passed in ***Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)***.

6. Considering the submission so made across the bar without going into the merits of the matter, the writ petition stands **disposed of** with a direction to the Deputy Inspector General of Police Establishment, Police Headquarter, Lucknow to decide the claim of the writ petitioner within a period of three months from the date of production of certified copy of the order.

January 20, 2026
A. Prajapati

(Vikas Budhwar,J.)